

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.2961 OF 2003

New Delhi, this the 8th day of December 2003

HON'BLE SHRI BHARAT BHUSHAN, JUDICIAL MEMBER

Shri Balraj Singh son of Shri Jogi Ram,  
Ex-Postman Laxmi Nagar Post Office Delhi,  
under Delhi East Postal Division Delhi-110051.  
R/o Village Birhor Distt. Rohtak, Address for  
service of notices C/o Sh. Sant Lal, Advocate  
CAT Bar Room, New Delhi-110001.

.....Applicant

(By Advocate : Shri Sant Lal)

Versus

1. The Union of India through the Secretary,  
M.O. Communications, Deptt. of Posts,  
Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General, Delhi Circle,  
Meghdoot Bhawan, New Delhi-110001.

.....Respondents

ORDER (ORAL)

Heard Shri Sant Lal, learned counsel of the  
applicant.

2. In this case, it is alleged that the services  
of the applicant has been removed in an unauthorised  
manner vide order dated 15.2.2002 (Annexure AII). An  
appeal preferred by the applicant was rejected by the  
respondents vide order dated 31.12.2002 (Annexure A-3)  
whereas the revision petition filed by him as long  
back as on 21.4.2003 (Annexure AI) is still pending  
disposal.

3. In this view of the matter, the present  
application can be disposed of at this stage, even  
without issuing notices to the respondents, with a  
direction to the respondents to dispose the pending



revision petition of the applicant within a period of two months from the date of receipt of a copy of this order by passing a reasoned and speaking order. Order accordingly. If any grievance still survive, the applicant can approach the Tribunal in accordance with law, of so advised.

4. OA is disposed of at the admission stage itself.



(BHARAT BHUSHAN)  
JUDICIAL MEMBER

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